COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 727 OF 2018 IN APPEAL NO. 135 OF 2018 & IA NO. 728 OF 2018

Dated: 6th June, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Haryana Power Purchase Centre & Ors. Appellant(s)

Vs.

GMR Kamalanga Energy Limited & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. G. Umapathy Mr. Pulkit Agarwal

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Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv

Mr. Apoorva Misra

Mr. Yashaswi Kant for R-1

Mr. Ravi Kishore for R-2

ORDER IA NO. 727 OF 2018 (Appl. for urgent listing)

This IA No. 727 of 2018 is listed before us with the following prayer:-

- (a) Direct the listing of the Application for interim orders filed by the Appellant before this Tribunal immediately; and
- (b) Pass such further order or orders as this Tribunal may deem just and proper in the circumstances of the case.

We have heard learned counsel appearing the Appellant and learned senior counsel appearing for the Respondents. We find that the matter needs to be dealt with on merits of the case for which the matter has already been listed on 12.07.2018. At this stage, we do not consider it prudent any interference by this Tribunal.

We do not find any good ground made out in the instant Application to take up the matter for urgent listing for considering the Interim Prayer.

With these above observations, the IA No. 727 of 2018 stands disposed of.

List the matter on <u>12.07.2018</u>.

(Justice N. K. Patil)

Judicial Member

(I.J. Kapoor) Technical Member